



2026:AHC:52319-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 461 of 2026

Pankaj Jha

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bipin Bihari, Jayant Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that the petitioner has already been arrested and has been remanded to the judicial custody, as such he does not intend to further press the instant writ petition and he seeks to withdraw it.
3. Learned A.G.A. is having no objection.
4. In view of the above, this writ petition is **dismissed** as withdrawn.

March 16, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)